

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 802/(MAH)/2017  
MA No. 303/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

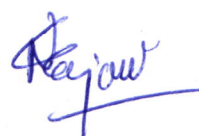
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Axis Bank Ltd.  
V/s.  
Bilcare Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Mr. Nikhil Rajani ilb Mrs. V. Deshpande ilb for Petitioner.	Advocate	
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ORDER

MA No. 303/2017 IN TCP No. 802/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

On the application filed by the Petitioner for withdrawal of the Company  
Petition, the same is hereby **dismissed** as withdrawn with liberty to proceed in  
accordance with law.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)